



2026:AHC:53666

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 2547 of 2026**

Alok Singh

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite Party(s)

Counsel for Applicant(s)	:	Akash Singh Chauhan, Narendara Mohan, Prashant Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State as well as perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.334 of 2025, under Sections 103(1), 351(3) B.N.S., Police Station-Karchhana, District- Prayagraj, with a prayer to enlarge him on anticipatory bail.

3. Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. The applicant seeks anticipatory bail on the following grounds:-

(i) The First Information Report is delayed by one and a half months.

(ii) The postmortem report indicates three injuries and one of the injuries is suspected to be snake bite.

(iii) The co-accused Arun Kumar Srivastava, Ajay Srivastava, Shivam Singh, Digvijay Pal, Santosh Sharma and Ankit Singh have been granted regular bail by the Learned Sessions Judge, Prayagraj vide order dated 26.2.2026.

(iv) The case of the applicant stands on a similar footing to that of the co-accused, who have already been enlarged on bail by the concerned Court.

(v) The applicant has no criminal history.

(vi) The eye-witness to the incident has come forth after four months of the occurrence and even the said witness is unreliable.

4. The Learned A.G.A. has opposed the prayer for grant of anticipatory bail and has stated that the applicant is named in the First Information Report. Specific role of assaulting the deceased along with the other co-accused persons have been assigned to

the applicant. The eye-witness has also supported the version of the prosecution. The other co-accused have been granted regular bail whereas the applicant is seeking anticipatory bail. However, the Learned A.G.A. does not dispute the fact that the applicant has no criminal history.

5. I have considered the submissions made by the Learned counsels for the parties and perused the record.

6. The First Information Report has been lodged with a delay on 13.10.2025 when the incident is said to be on 26.8.2025. No satisfactory explanation for the excessive delay in lodging of the First Information Report has been given. The postmortem report does not indicate the deceased having died due to assault made on him. The cause of death noted in the postmortem examination report is "antemortem spinal cord injuries as Noted but conformation of snake bite skin around pin point mark and blood preserved for toxalbumin analysis". In his statement, Doctor Mansoor Ahmad has ruled out the injuries having been sustained by the deceased on account of assault made by seven persons. Similarly situated co-accused have been granted bail by the Learned Sessions Judge, Prayagraj. The applicant also has no criminal antecedents.

7. Taking into account the entire facts and circumstances of the case as discussed above and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicant on anticipatory bail.

8. The anticipatory bail application of the applicant is allowed.

9. In the event of the arrest of the **applicant- Alok Singh**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

i. the applicant shall make himself available for interrogation by a police officer as and when required;

ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding

the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

March 17, 2026
Sachin

(Rajiv Lochan Shukla,J.)